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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.M.C. 1439/2016**

VIVEK SAWHNEY

..... Petitioner

Through : Mr.Arvind Kumar, Advocate with
Mr.Rupesh, Advocate.

versus

STATE (NCT GOVT OF DELHI)

..... Respondent

Through : Ms.Manjeet Arya, APP.
Mr.D.K.Rustagi, Advocate with
Ms.Medha Arya, Advocate.

CORAM:

HON'BLE MR. JUSTICE S.P.GARG

ORDER

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13.02.2017

CRL.M.A.No.12950/2016 (Exemption)

Exemption allowed subject to all just exceptions.

The application stands disposed of.

CRL.M.C. 1439/2016 & CRL.M.A.Nos.6150/16 & 12887/16

1. Case received on transfer.
2. Trial Court record be requisitioned two days before the next date of hearing before this Court.
3. Renotify on 27th July, 2017 along with connected matter.

S.P.GARG, J

FEBRUARY 13, 2017 / tr